

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00524/2016

Chandigarh, this the 7th day of February, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Vijender Singh son of Shri Arjun Singh, aged 50 years, working as (Now Superintendent) (Group-B), Customs (Preventive) Commissionerate, The Mall, Amritsar, Punjab.

....APPLICANT

(Present: Mr. D.R. Sharma, Advocate)

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Finance, Department of Revenue, New Delhi.
2. Commissioner of Customs (Preventive) Commissionerate, The Mall, Amritsar.
3. Chief Commissioner, Customs & Central Excise Zone (CZ), Central Revenue Building, Plot No.19, Sector 17-C, Chandigarh.

....RESPONDENTS

(Present: Ms. Nidhi Garg, Advocate)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel for the parties are very fairly at *ad idem* that the Revisional Authority in the present case of applicant is President, as per notification of Central Board of Excise and Customs dated 13.07.2010 (Annexure A-15).

Having heard the learned counsel for the parties, having gone through the record with their valuable assistance, and

without expressing any opinion on merits, lest it may prejudice the case of either side, the instant main Original Application is disposed of, at this stage, to enable the applicant to avail his right of revision before the Competent Authority, at the first instance, as prayed for.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 07.02.2018.

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